

**[Translation]**

SHRI PRATAP BHANU SHARMA: Mr. Speaker, Sir, the Ganjbasoda Branch of the State Bank of Indore is being discussed here and that comes in my constituency. It is correct that complaints regarding irregularities committed there were made and were inquired into also and action has been taken against the concerned official. That is absolutely correct and I praise the hon. Minister for it. However, we should see as to where the difficulty lies? There is considerable delay in fixing the targets of the Self-Employment Programme by the State Governments as well as Central Government. I remember that the targets of this scheme were given to the banks in the months of October-November but the finances were made available as late as January, February or March. If the work allocated for the entire year is done within three month's time, then naturally there will be delay in the disposal of cases. I want to know from the hon. Minister as to when will the targets for 1987-88 be made available to the Nationalised banks so that there is no delay in the implementation of your programmes and loans are also made available to the unemployed persons in time?

**[English]**

SHRI JANARDHANA POOJARY: The target is not fixed by the Finance Ministry. It is fixed by the Ministry of Industry. Whenever the target is fixed, it is the duty of the Finance Ministry, particularly of the Banking Division, to implement it. I have just assured the hon. Member that we will see

**1. In Direct Recruitment**

that the target is achieved, and also that proper implementation is done.

I am personally monitoring implementation not only of this programme, employment, IRDP but other programmes also. So far as fixing of the target is concerned. I will convey the feelings of the hon. members to the Minister of Industry. We will also see that every year fixing of the target is expedited.

**Reservation for Scheduled Castes/Scheduled Tribes in Indian Bank**

\*924. SHRI S. THANGARAJU: Will the Minister of FINANCE be pleased to state:

(a) the backlog of reserved vacancies for Scheduled Castes Scheduled Tribes candidates in all cadres in the Indian Bank;

(b) whether roster system is being maintained by the bank as per the existing guidelines;

(c) if not, the reasons thereof; and

(d) the steps taken to fill up the backlog of vacancies reserved for SC/ST in all the cadres?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). A Statement is given below.

**STATEMENT**

(a). The backlog of reserved vacancies for Scheduled Castes and Scheduled Tribes in Indian Bank, as on 31st December, 1986, as reported by the Bank, was as under. —

Cadre	Scheduled Castes	Scheduled Tribes
Officers	2	13
Clerks	142	96
Sub-staff	15	32

## II. In ... notions

Cadre	Scheduled Castes	Scheduled Tribes
Clerical to Officers cadre JMG-I	23	141

(b) and (c). The bank has reported that it is maintaining rosters for direct recruitment and promotions for all posts to which reservations are applicable.

(d). The bank has reported that it has taken several steps to clear the backlog of vacancies reserved for Scheduled Castes and Scheduled Tribes such as fixing lower cut off points in written test and/or interview for promotions from Clerical cadre to the JMGS-I of the Officers cadre; imparting pre-recruitment and pre-promotion training; arranging through Banking Service Recruitment Boards Special Recruitment tests, associating a Scheduled Caste or Scheduled Tribe member with the interview panels for recruitment/promotions conducted by the bank; and placing indent on the Banking Service Recruitment Boards at taking into consideration the backlog in addition to the current reservations for Scheduled Castes/Scheduled Tribes etc.

SHRI S. THANGARAJU: Why is the Indian Bank not adopting the promotion policy as laid down in Chapter IV, Para 3 of the Brochure on Reservation for SC/ST in direct recruitment as well as in scale promotion cadre, as adopted by the Indian Overseas Bank? Why is the difference there in two Nationalised Banks which are both south-based? Also is the reservation in promotion in Officers Cadre for SC/ST not applicable in spite of the Supreme Court Judgement in SAIL case 680 of 1985 which reads as follows:

"Concessions to employees of SC/ST in promotion by selection method makes it abundantly clear that the rule of reservation is also applicable to promotion by selection in Officers Grade I & II?"

SHRI JANARDHANA POOJARY: We have to follow the reservation policy as laid down by the Personnel Department of the Government of India and no discrimination is made. The banks have been asked to follow strictly the guidelines given by the Personnel Department. So far as the Supreme Court judgement is concerned, I will furnish the particulars required by the hon. Member.

SHRI S. THANGARAJU: How many times the Banking Service Recruitment Board conducted the special examinations for SC/ST in order to fill up the backlog vacancies as per your reply? I want more details from the hon. Minister.

SHRI JANARDHANA POOJARY: These particulars also I will furnish to the hon. Member in detail. So many details have been given here. I will furnish full details to the hon. Members.

SHRI UTTAM RATHOD: Banks pay handsome salary to their staff. In spite of that we find that there are vacancies in the case of SC and also in ST which are not being filled up. You kindly see the statement given by the hon. Minister. In the case of direct recruitment, under the heading of Scheduled Tribes, against Officers, it is 13; clerks 96 and sub-staff 32 while in promotion cases there are 144 ST candidates and 23 SC candidates. What are the reasons for this? Is it that the education has not gone upto them or the boys are shy to come and join the service? In all the Assemblies, in all the Councils and in Parliament, they have their members, whatever number has been reserved for them. But, how is it that you do not get people here? Will you please try to find out the reasons why the people do not come forward to join the service?

SHRI JANARDHANA POOJARY: It is true that in some cases the ST candidates do not qualify in spite of relaxation given to them in qualifications. In such cases, we have provided training facilities also for them. Even in the case of promotion, we are providing training facilities to them. In spite of all that, for want of sufficient number of candidates, we find it very difficult to clear the backlog. But steps will be taken in this regard. I agree that in spite of all the efforts, we find it very difficult to get ST people.

SHRI P. KOLANDAIVELU: As far as government is concerned, priority and preference is being given to the tribal areas and tribal people. Our hon. Prime Minister has toured tribal areas extensively. So far no Prime Minister has done it. I have to appreciate the Prime Minister for having toured extensively in the tribal areas. It is true; it is a fact. Sir, any time, supposing if we want to appreciate we should appreciate also. The opposition's attitude, I do not know why it is so.

*(Interruptions)*

PROF. MADHU DANDAVATE: I only say, that this being Question Hour, he should say "Whether I can appreciate the Prime Minister!"

SHRI S. JAIPAL REDDY: It is very clear that he is not in the opposition. His seat should be allotted elsewhere.

SHRI P. KOLANDAIVELU: My question is, in the statement given by the hon. Minister it is stated that even in direct recruitment there is a backlog. As far as Scheduled Tribes are concerned the backlog is, in the officers cadre it is 13, in the clerks cadre it is 96, in sub-staff it is 32; and for promotions also in the Scheduled Tribes category it is 114 in the JMCs' cadre. Why is this backlog there, and for how long has this backlog been continuing? Is it because of the non-availability of eligible candidates?

If it is due to non-availability of eligible candidates why not relax the rules to enable the Scheduled Tribes candidates to come up?

SHRI JANARDHANA POOJARY: Steps have been taken to reduce the backlog and the backlog have been reduced. I assure the hon. Member that it will be our endeavour to render all help to Scheduled Castes and Tribes people. The hon. Prime Minister has been going from place to place to alleviate their conditions. I can tell the hon. Member that in spite of the fact that the relaxations given in the qualifications, we have not been able to find sufficient number; in spite of the training we are providing the response to the training is not so encouraging. If the hon. Member wants to know as to how many people attended the training I can provide it to him. We will make all our efforts to give more training.

SHRI P. KOLANDAIVELU: We have to uplift them.

SHRI JANARDHANA POOJARY: We will see that sufficient training is given to them so that they come up.

*(Interruptions)*

*[Translation]*

MR. SPEAKER: Shri Tulsiram, Now listen to his couplet

SHRI V. TULSIRAM: Mr. Speaker, Sir, it was being said that the Opposition behaves in this way but I want to say that the Hon. Prime Minister is doing very good work.

*[English]*

SHRI P. KOLANDAIVELU: Sir, he was formerly a Congressman.

SHRI BAŞUDEB ACHARIA: But you were not.

PROF. MADHU DANDAVATE: He was formerly a Congressman, and how he is a Congressman.

[Translation]

SHRI V TULSIRAM The Hon Prime Minister is not listening. It is being said that the Opposition is opposing it. I want to submit that the Hon Prime Minister is doing very good work. Are you happy now? This is what I want to ask you.

According to the hon Minister, the Scheduled Castes and Scheduled Tribes people are not capable.

MR SPEAKER No, no. He has not said this.

SHRI V TULSIRAM They are not that much able.

MR SPEAKER No, he did not say so. He said that they do not qualify.

(Interruptions)

AN HON MEMBER They are not available in adequate number.

THE PRIME MINISTER (SHRI RAJIV GANDHI) Perhaps there may be something wrong with interpretation. Shri Poojari was speaking in English and you were listening in Hindi.

SHRI V TULSIRAM If such mistakes occur in interpretation, then it will create problem for the House.

MR SPEAKER If nothing like that has happened till today, then it may not happen in future also.

[English]

PROF MADHU DANDAVATE Actually, the translation is better than the speech.

[Translation]

SHRI V TULSIRAM You know that in the matter of appointments, whether in the banks or in Government Offices, remarks are given as 'Not suitable' or 'Not available', and after some days, the file is sent to the

higher officer for sanctioning the post for general candidate which is ultimately sanctioned and filled so. That has become the convention in all Government Departments and in every bank. Will the hon Minister conduct an enquiry into it and appoint a Scheduled Caste or Scheduled Tribe member on the Board of Directors, so that the interest of the Scheduled Castes and Scheduled Tribes are protected? This is what I want to know from the hon Minister.

[English]

SHRI JANARDHANA POOJARY The interest of Scheduled Castes and Scheduled Tribes will be protected by this Government. It is the commitment given to the nation by the Prime Minister. So far as appointment of directors in the boards of banks is concerned, every board is accommodated by a SC & ST member.

#### Off-Take of Indigenously Manufactured Electronics Components

\*925 SHRI P R S VENKATESAN Will the PRIME MINISTER be pleased to state

(a) whether the off-take of the indigenously manufactured electronics components by telecommunications, defence and computer sectors is poor.

(b) if so, the details thereof and the reasons therefor, and

(c) present gap between the production and off-take of these components?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K R NARAYANAN) (a) to (c) A Statement is given below.

#### STATEMENT

(a) to (c) The indigenous components base